



2026:AHC-LKO:40678

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 3808 of 2026

Virendra Pratap Singh @ Guddu Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. (Home) Lko.

.....Opposite
Party(s)

Counsel for Applicant(s) : Vishwanath Tiwari, Brijesh Kumar
Pandey, Kaushal Tiwari

Counsel for Opposite Party(s) : G.A.

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Supplementary affidavit filed by learned counsel for the applicant is taken on record.
2. Heard learned counsel for the applicant and learned A.G.A. for the State.
3. The present bail application has been filed by the applicant with prayer to enlarge him on bail in Case Crime No. 40 of 2026 under Section 60/72 U.P. Excise Act and 4/5 Explosive Substance Act, Police Station Aaspur Devsara, District Pratapgarh.
4. Learned counsel for the applicant submits that the applicant is having a license under the provisions of Excise Act for selling liquor. He further submits that local government officials including police personnel were insisting the applicant for providing free foreign liquor and at the initial stage, he was facilitating them, but later on, he denied for the same, as a result, due to annoyance, he was implicated in the present case by showing false recovery of grenade as well as illegal liquor. He next submits that no signature of any independent eye witness was taken on the arrest/recovery memo and the information was also not given to any family member about the arrest of the applicant. He also submits that the applicant was earlier implicated in 29 cases, most of the cases were lodged by either police personnel or he has been implicated on basis of

confessional statement, and in 19 cases, he has already been acquitted, in rest of the cases, he is on bail. He lastly submits that the applicant is in jail since 4.03.2026, he is ready to cooperate in the investigation and no custodial interrogation is needed at this stage, hence, he may be enlarged on bail.

5. Learned A.G.A. vehemently opposes the prayer of the applicant and submits that there is no reason to implicate the applicant falsely and after recovery of grenade as well as illegal liquor, memo was prepared and then FIR was lodged, thereafter, he was sent to jail.

6. Considering the submissions of learned counsel for the parties and going through the contents of the bail application as well as other relevant material, it is evident from the record that the applicant's involvement was shown in a number of cases and it reveals that he was implicated in so many cases on the basis of confessional statement. Most of the FIRs were lodged by police officials. The applicant is in jail since 4.03.2026. It seems that almost three months have already been passed. No custodial interrogation is needed. Therefore, it is a fit case for bail.

7. The bail application is ***allowed***.

8. Let the applicant- **Virendra Pratap Singh @ Guddu Singh** who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions:

(i) The applicant shall not commit or participate in any offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses

are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A I.P.C./269 B.N.S.

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C./84 B.N.S.S. may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A I.P.C./209 B.N.S.

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C./351 B.N.S.S. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

(vii) The applicant shall not indulge in or commit any further crime.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

(Rajeev Singh,J.)

June 10, 2026

Arpan